

(2021) 06 SEBI CK 0102

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No.455 Of 2021, Appeal No.133 Of 2021

MPF Systems Ltd. And Ors

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 14-06-2021

Acts Referred:

Citation : (2021) 06 SEBI CK 0102

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Pulkit Sharma, Saurabh Bachhawat, Harsh Kesharia, Mustafa Doctor, Nidhi Singh, Hersh Chaudhary, Nipa Paka, Riddhi Pawar, Vidhii Partners

Judgement

1. Learned counsel for the appellant states that he does not wish to file any rejoinder. In view of the aforesaid, let the matter be listed for hearing on 16th July, 2021.
2. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through video conference or through physical hearing.
3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.